NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No.55

C.P. (IB)/1175(MB)2023

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **PHOENIX ARC PRIVATE LIMITED**

V/s

MS. HEMA RAJENDRA SALOT

Sec. 95(1) of Insolvency and Bankruptcy Code, 2016.

ORDER

1. Adv. Dhrupad Vaghani, Adv, Gaurav Jain for the Petitoner and adv. Viraj Panikh a/w Mr. Jayesh Musky for respondent is present.
2. Ld. Counsel for the petitioner submits that they could not lay their hand on any of the documents suggesting that any arbitration proceedings were ever launched by the original lender. However, the counsel for the respondent places on record an application dated 17.10.2019 evidencing the abandonment of arbitration proceedings by the original lender. In the light of this the petitioner may seek instructions from client.
3. List this matter for further hearing on **23.07.2024.**

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Prajakta